

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.131/97

Monday, this the 27th day of January, 1997.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Abdul Jabbar,
Arabiota House, Agathi,
Lakshadweep,-Superintendent of Survey,
Survey & Settlement Office,
Lakshadweep.

... Applicant

(By Advocate Mr. D.Sreekumar)

vs.

1. Union of India, represented by the Secretary, Ministry of Home Affairs, New Delhi.
2. Administrator, Union Territory of Lakshadweep, Kavarathy.
3. The Collector cum Development Commissioner, Union Territory of Lakshadweep, Kavarathy. ..Respondents

(By Advocate Mr.S.Radhakrishnan, ACGSC)

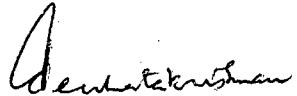
O R D E R

A.V.HARIDASAN, VICE CHAIRMAN:

The applicant claims that he is entitled to the higher pay scale of Rs. 1200-2040 from 1.11.1983 onwards in accordance with the provisions contained in the O.M. dated 19th October, 1994(Annexure-A3). He made a representation seeking the extension of the benefit of the said O.M. on 8.1.95. Finding no response, he has filed this application. Shri S.Radhakrishnan, Addl. Central Government Standing Counsel appeared on behalf of the respondents. He states that the respondents will consider the representation and take an appropriate decision within a short time. The counsel for the applicant states that the applicant will be

satisfied if the respondents are directed to consider his representation and take a proper decision within a reasonable time frame. In the result, in view of the statement of the counsel for the respondents, the application is admitted and disposed of with the direction to the respondents to consider and dispose of the representation made by the applicant on 8.1.95(Annexure A5) in the light of the rules and instructions in that behalf within a period of six weeks from the date of the communication of this order. There will be no order as to costs.

Dated this the 27th day of January, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A3: True copy of Office Memorandum No.13/(1)-IC/91 dated 19.10.1994 issued from the Ministry of Finance, Government of India.
2. Annexure A5: True copy of representation submitted by the applicant before the 3rd respondent on 8.1.1995.

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